

Expenditure on VVIPs Security

1072. KUMARI UMA BHARATI :
SHRI ANAND RATNA MAURYA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are concerned with the huge funds being spent on the security of VVIPs in the country;

(b) if so, the total amount spent on the security of VVIPs during 1996-97;

(c) whether the Government are considering to curtail expenditure on security of VVIPs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes Sir.

(b) Since Public Order and Police are State subjects, responsibility for providing security to the persons residing/present within their jurisdiction is that of the concerned State/UT. As such no information about expenditure incurred by different States on VVIP security is available with MHA or maintained. However, during 1996-97 Delhi Police incurred an expenditure of Rs. 9.55 crores for the security of the VVIPs. It is not possible to give the exact figures of expenditure incurred by SPG on the security of the PM as some items of expenditure like administrative infrastructure, training facilities, certain types of equipment, vehicles are common for the security of Prime Minister as well as for the security of former Prime Ministers. The approximate expenditure incurred on the security of PM and his family members by SPG during 1996-97 was Rs. 13.21 crores.

(c) and (d) Government have recently reviewed the security of the VVIPs and have taken certain measures to reduce the expenditure on the security of VVIPs further. The security of the VVIPs remain constantly under review and necessary changes are made/introduced from time to time.

[English]

Super Bazar

1073. SHRI HARIN PATHAK : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether Super Bazar has a panel of lawyers and senior counsels to deal with its cases apart from its Law officers;

(b) if so, the details thereof with schedule fees for each such advocate; and

(c) the number of cases handled by such advocates during each of the last three years against its own law officers?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) According to the information furnished by the Super Bazar, Delhi, it has a panel of four lawyers/advocates besides having one law officer and one legal assistant in their employment, to deal with legal matters in Super Bazar. Services of specialists/senior advocates are availed of by the Super Bazar as and when need arises.

(b) Details of advocates on panel of Super Bazar alongwith the schedule of their fees are given in attached statement.

(c) The yearwise number of cases handled by the Super Bazar's own Law Officer and the panel of their advocates/lawyers for the last three years are as under:—

Year	Panel of advocates	Own Law Officer
1994	64	57
1995	71	56
1996	66	42

Statement**Details of Advocates on Panel and the Schedule of Fees****1. Advocates on Panel of Super Bazar**

	Name	Court	Retainership Fee
(1)	Sh. R. M. Bagai	High Court	Rs. 500(P.M.)
(2)	Sh. Prag Chawla	High Court	NIL
(3)	Sh. H.L. Dassi	Distt. Courts	NIL
(4)	Sh. C.P. Puri	Criminal Courts	NIL